

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

C.P. NO. : 31 of 2001 IN O.A. No. 942/93.

Dated this Monday, the 16th day of July, 2001.

CORAM : Hon'ble Shri Justice B. Dikshit, Vice-Chairman.
Hon'ble Shri M. P. Singh, Member (A).

Tukaram Govindrao Telang,
Block No. A/130/260,
Kurla Camp No. 421 004,
Ulhasnagar, Dist. Thane.

Applicant.

(By Advocate Shri K. R. Yelwe for
Smt. N. V. Masurkar)

VERSUS

1. Rajendra Nath,
General Manager,
Central Railway,
C.S.T., Mumbai - 400 001.

2. Vinay Sahay,
D.R.M., Bombay Division,
C.S.T., Mumbai - 400 001.

... Contemners.

(By Advocate Shri Suresh Kumar).

TRIBUNAL'S ORDER

A certified copy of the judgement of Supreme Court of India passed on S.L.P. No. (C) CC 2891/2001 filed against the judgement dated 03.10.2000 passed in Writ Petition No. 5287/00 has been filed before us wherein the Apex Court has granted stay in following words :

"Delay condoned.

Leave granted.

Notice on stay application.

Stay in the meanwhile."

B. Dikshit

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2. Under the aforesaid circumstances, we cannot consider contempt petition no. 31/2001 on merits. Proceedings against the Respondents are dropped. Notice is discharged without prejudice to the right of petitioner to take action in case necessity arises at any stage for implementing the order after appropriate orders have been passed in the S.L.P.

3. Subject to the above observation, the contempt petition stands dismissed.



(M. P. SINGH)

MEMBER (A).

B. Dikshit
(B. DIKSHIT)

VICE-CHAIRMAN.

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